

**FIR No. 90/19**  
**PS: I.P. Estate**  
**State Vs. Raj Kumar**

14.04.2020

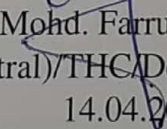
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Satish Chaudhary, Ld. Counsel for applicant/accused.

No report from the Jail Superintendent has been filed.

In bail application, it is stated that wife of the applicant/accused is hospitalized. The medical certificate in this regard has also been attached. IO is directed to verify the said record and the Jail Superintendent is also directed to file the report by next date of hearing.

Put up for consideration on 17.04.2020.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 193/19**  
**PS: Prasad Nagar**  
**State Vs. Amit @ Akash**

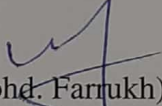
14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Rajesh Kaushik, Ld. Counsel for applicant/accused.

Reply to bail application has been filed.

After addressing some arguments, at request of Ld. Counsel for applicant/accused, put up this bail application for consideration on 04.05.2020.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

FIR No. 32/19  
PS: Crime Branch Chanakya Puri  
State Vs. Rahul Batra @ Vicky  
U/s 402/399/379/41 IPC and U/s 25/54/59 Arms Act

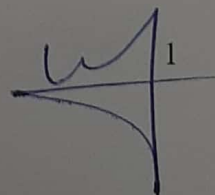
14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Mahesh Kumar Patel, Ld. Counsel for applicant/accused.

Report to interim bail application U/s 439 Cr.P.C. has been filed.

1. This is an application seeking interim bail for two months filed on behalf of applicant/accused on the ground of medical treatment of his mother.
2. FIR No. 32/2019 had been registered against the applicant/accused and his co-accused on the allegations that on 11.02.2019, a secret information that one Aash Mohammad @ Aashu (on whose arrest cash reward of Rs. 25,000/- was declared) involved in several incidents of firing and attempt to murder cases, would come to Hotel Harman Palace at Pahar Ganj to meet his associates was received at ISC/Crime Branch for making plan for committing armed robbery & dacoity. On the basis of said information, applicant/accused Rahul Batra @ Vicky was apprehended and on his instance, six other persons, namely, Aash Mohammad @ Ashu, Raju, Praveen Choudhary, Ashok Kumar, Dhir Singh and Sumit Arora were apprehended and from their possession, 4 pistols, one revolver and 30 live cartridges were recovered. It has further been alleged that during investigation, at the instance of accused persons, two motorcycles, one Swift Dzire car, two spare number plates with fake



FIR No. 32/19

PS: Crime Branch Chanakya Puri

State Vs. Rahul Batra @ Vicky

U/s 402/399/379/41 IPC and U/s 25/54/59 Arms Act


numbers, four monkey caps and a rope were recovered. It has further been alleged that all the abovesaid persons were making a plan to loot/rob Sh. Shubham Bansal of Keshav Puram, Delhi and CCTV footage of Hotel Harman Palace was sent to FSL for expert opinion and result has been received. Scrutiny of CCTV footage clearly establishes that the accused persons were present in the Hotel Harman Palace and were staying in room No. 301 where the fire arm were recovered from their possession.

3. On the other hand, Ld. Addl. PP for State has vehemently opposed the interim bail on the ground that allegations against the applicant/accused are very serious in nature.

4. I have heard the arguments and perused the record.

5. Applicant/accused is in judicial custody since 11.12.2019. The medical documents of mother of applicant/accused attached with interim bail application have been verified through Whatsapp since the lockdown is imposed due to Covid-19 virus and documents have been found genuine. In reply, it is stated that surgery of mother of applicant/accused is schedule for 16.04.2020. It has been submitted by Ld. Counsel for applicant/accused that applicant/accused is only male member to take care of his mother as his younger brother is living in Nagpur and he is not able to come Delhi due to lockdown. The maximum punishment for the offence for which the accused/applicant is charged, is upto 10 years.

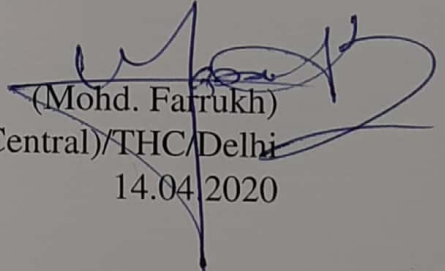
6. Considering the aforesaid circumstances and the fact that



2

FIR No. 32/19  
PS: Crime Branch Chanakya Puri  
State Vs. Rahul Batra @ Vicky  
U/s 402/399/379/41 IPC and U/s 25/54/59 Arms Act

mother of applicant/accused is to undergo surgery on 16.04.2020 coupled with the directions in the Minutes of the Meeting held on 07.04.2020 under the chairmanship of HMJ Hima Kohli, applicant/accused is admitted to interim bail for period of one month on his furnishing personal bond in sum of Rs. 10,000/- to the satisfaction of the concerned Jail Superintendent. The said period of one month shall commence from the date of his release from jail. Accused/applicant shall surrender before the concerned Jail Superintendent on expiry of one month. Copy of this order be sent to the concerned Jail Superintendent. Application stands disposed of.

  
(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

FIR No. 61/2020  
PS: Subzi Mandi  
State Vs. Suraj Gautam  
U/s 323/308/34 IPC and U/s 27 Arms Act

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.  
Ms. Vandana Singh, Ld. Counsel for applicant/accused.  
ASI Sunil Dutt is present. Report filed.

1. This is an application seeking anticipatory bail filed on behalf of applicant/accused.

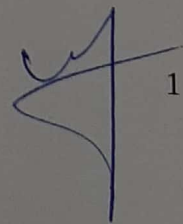
2. FIR No. 61/2020 had been registered against the applicant/accused and his co-accused U/s 323/308/34 ICP and U/s 27 of Arms act at PS Subzi Mandi, Delhi on the allegations that on 08.03.2020 applicant/accused alongwith his co-accused, namely, Shiv Kumar Gautam, Baleshwar Dutt @ Buntree and Deepak had attacked upon the complainant and his friend Naeem with belt, bricks, fist and swords. Present applicant/accused as alleged had attacked with belt.

3. It is submitted by Ld. Counsel for applicant/accused that he has been falsely implicated in this case and injured has already been discharged from the Hospital. As submitted by Ld. Counsel for applicant, other co-accused have already been granted anticipatory bail.

4. On the other hand, Ld. Addl. PP for State has vehemently opposed the anticipatory bail on the ground that allegations against the applicant/accused are very serious in nature.

5. I have heard the arguments and perused the record.

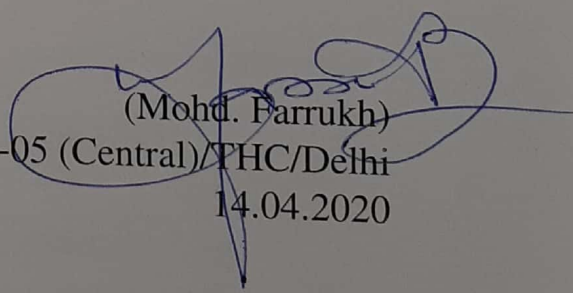
6. Perusal of the record reflects that a quarrel took place between



FIR No. 61/2020  
PS: Subzi Mandi  
State Vs. Suraj Gautam  
U/s 323/308/34 IPC and U/s 27 Arms Act

the complainant and accused parties due to which complainant and his friend sustained injuries. The injured have already been discharged from the Hospital. The maximum punishment for the offence for which the accused/applicant is charged, is upto 7 years. The other three co-accused have already been granted anticipatory bail.

7. Considering the aforesaid circumstances coupled with the directions in the Minutes of the Meeting held on 07.04.2020 under the chairmanship of HMJ Hima Kohli, it is directed that in the event of arrest, applicant/accused be admitted to anticipatory bail on his furnishing personal bond in sum of Rs. 50,000/- to the satisfaction of the IO/SHO concerned with direction that applicant shall join the investigation as and when called by the Investigating Agency. Application stands disposed of.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/PHC/Delhi  
14.04.2020

**FIR No. 39/19**

**PS: Lahori Gate**

**State Vs. Vinod @ Dada and Ors.**

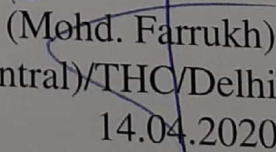
14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

None for applicant/accused.

1. This is an application filed on behalf of applicant/accused seeking arrangement for video conference in the above matter urgently.
2. Perusal of the order dated 08.04.2020 reveals that Ld. Judge did not find the present fulfilling the criteria of taking lenient view as per the guidelines of Hon'ble Delhi High Court and Hon'ble Supreme Court of India and adjourned the matter for regular hearing on 20.04.2020.
3. In view of the aforesaid facts and circumstances, present application seeking arranging the video conference in the aforesaid matter, would amount seeking reviewing of the order which is not permissible under law. As such, the aforesaid application is dismissed.

Put up on 20.04.2020 in terms of order dated 08.04.2020.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020



**FIR No. 43/17**  
**PS: Prasad Nagar**  
**State Vs. Deepanshu**

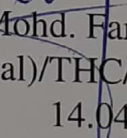
14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.  
Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 34/19**  
**PS: DBG Road**  
**State Vs. Shubham**

14.04.2020

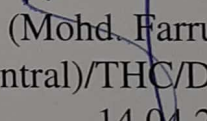
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 113/18**

**PS: ODRS**

**State Vs. Md. Salman**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 329/18**  
**PS: Sarai Rohilla**  
**State Vs. Naveen**

14.04.2020

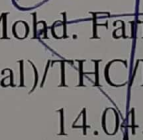
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 127/17**  
**PS: Nabi Karim**  
**State Vs. Siddharth**

14.04.2020

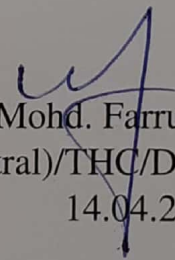
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 127/17**  
**PS: Nabi Karim**  
**State Vs. Abhishek**

14.04.2020

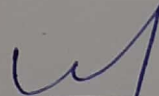
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.



(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 113/18**  
**PS: ODRS**  
**State Vs. Rthik**

14.04.2020

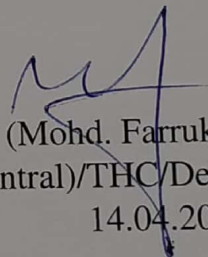
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 117/17**

**PS: Karol Bagh**

**State Vs. Somvir**

14.04.2020

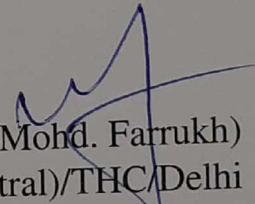
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020



**FIR No. 34/19**

**PS: Sarai Rohilla**

**State Vs. Saddam Hussain**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 129/19**  
**PS: Timarpur**  
**State Vs. Sunil @ Ganja**

14.04.2020

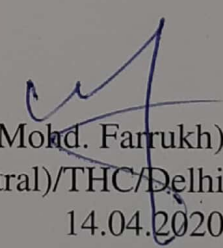
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 589/16**  
**PS: Sarai Rohilla**  
**State Vs. Aslam**

14.04.2020

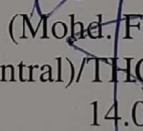
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 589/16**  
**PS: Sarai Rohilla**  
**State Vs. Aliman**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 655/16**  
**PS: Sarai Rohilla**  
**State Vs. Asif Yadi**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 326/16**  
**PS: Sarai Rohilla**  
**State Vs. Mehtab**

14.04.2020

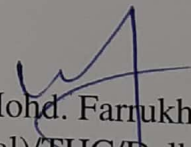
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 326/16**

**PS: Sarai Rohilla**

**State Vs. Md. Alam**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Incharge of Place of Safety for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 16.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 113/19**  
**PS: Sadar Bazar**  
**State Vs. Vineet Kumar**  
**U/s 324/308/34 IPC**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

Present application has been taken on report of the Jail Superintendent. The report states that a case against the applicant/accused has been registered U/s 324/307/34 IPC instead of Section 308/324/34 IPC, on the basis of which, bail application has been allowed by Ld. Additional Sessions Judge vide order dated 09.04.2020.

In view of the aforesaid, notice be issued to the IO. Put up for further proceedings on 20.04.2020. In the meantime, operation of order dated 09.04.2020 stands stayed.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020



**FIR No. 313/19**

**PS: Burari**

**State Vs. Vinod S/o Sh. Chander Bhan**

**U/s 308/323/34 IPC**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

Present application has been taken on report of the Jail Superintendent. The report states that a case against the applicant/accused has been registered U/s 307/323/34 IPC instead of Section 308/323/34 IPC, on the basis of which, bail application has been allowed by Ld. Additional Sessions Judge vide order dated 09.04.2020.

In view of the aforesaid, notice be issued to the IO. Put up for further proceedings on 20.04.2020. In the meantime, operation of order dated 09.04.2020 stands stayed.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 378/14**  
**PS: Lahori Gate**  
**State Vs. Roop Singh @ Vicky**

14.04.2020

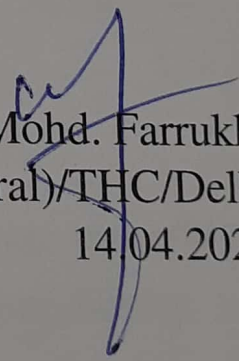
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 13/15**  
**PS: Pahar Ganj**  
**State Vs. Ravi**

14.04.2020

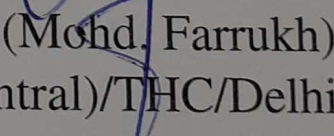
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 252/16**

**PS: Kotwali**

**State Vs. Ranjit @ Nandu**

14.04.2020

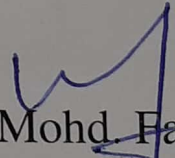
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 127/17**

**PS: Hazrat Nizamudin Rly.**

**State Vs. Raju**

14.04.2020

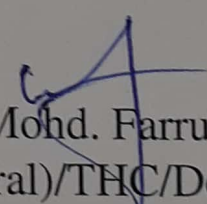
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 182/14**

**PS: Kamla Market**

**State Vs. Akshay**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 350/17**  
**PS: Nabi Karim**  
**State Vs. Rakesh**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 513/16**

**PS: Burari**

**State Vs. Anup Singh**

14.04.2020

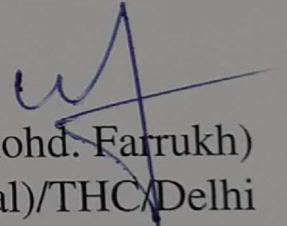
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.



(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020



FIR No. 03/18  
PS: Kotwali  
State Vs. Amit


14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.  
Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASI-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 205/19**

**PS: Chandni Mahal**

**State Vs. Zuber Ahmed**

14.04.2020

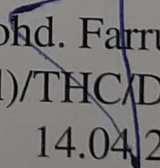
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 350/17**  
**PS: Nabi Karim**  
**State Vs. Rohit Raj**

14.04.2020

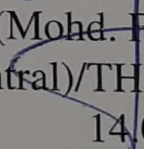
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 34/2020**

**PS: Chandni Mahal**

**State Vs. Mohsin @ Mass**

14.04.2020


Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. S.B. Shaily, Ld. Legal Aid Counsel for applicant.

This is an application seeking interim bail filed on behalf of applicant in the wake of outbreak of Covid-19.

Notice be issued to IO for filing reply as well as to the Jail Superintendent for filing residential address of applicant and medical status report of applicant regarding Covid-19.

Put up for consideration on 18.04.2020. At request, dasti order be given to Ld. Legal Aid Counsel for applicant.

  
(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 59/2020**  
**PS: Nabi Karim**  
**State Vs. Kamal**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Shivam Jangra, Ld. Counsel for applicant/accused.

This is an application U/s 439 Cr.P.C. filed on behalf of applicant/accused.

Notice of bail application be issued to IO with direction to file reply.

It is submitted by Ld. Counsel for applicant that arguing Counsel resides at Noida, UP and is not able to appear before the Court as Delhi – UP border is sealed and request that he may be allowed to argue the bail application through Video Conference.

Heard. Request allowed. Necessary arrangement be made for addressing arguments through video conference.

Put up for consideration on 20.04.2020. At request, dasti order be given to Ld. Counsel for applicant/accused.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

FIR No. 266/14  
PS: Chandni Mahal  
State Vs. Fareed Ahmed  
U/s 302 IPC  
14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

1. This is an application seeking cancellation of bail granted to the accused by Ld. MM vide order dated 12.04.2020. It is submitted that accused is undergoing trial for offence U/s 302 IPC. It is submitted by Ld. Addl. PP for State that the bail application had been filed on behalf of accused on the ground of his languishing in custody for the last 5 years being sick. The said bail application of the accused was allowed by Ld. MM vide order dated 12.04.2020.
2. It is submitted by Ld. Addl. PP for State that the bail application was not maintainable before the Court of Ld. MM as the offence U/s 302 IPC is triable by the Court of Sessions.
3. Heard. Considered. Notice of this application be issued to the Counsel for accused and to the accused through the Jail Superintendent. Till then, operation of bail order dated 12.04.2020 stands stayed.
4. Trial Court record from the Court of Ld. Duty MM be summoned for next date and put up for consideration on the aforesaid application on 18.04.2020. Copy of this order be sent to the concerned Jail Superintendent.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

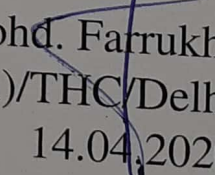
**FIR No. 128/19**  
**PS: Civil Lines**  
**State Vs. Lalit Kumar**

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.  
Sh. Syed Rehman, Ld. Counsel for applicant/accused.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the medical ground of applicant/accused.
2. Notice of interim bail application be issued to the IO with direction to file reply to interim bail application and to the Jail Superintendent concerned for filing report qua health of the applicant/accused.

Put up for consideration on 17.04.2020.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

FIR No. 77/13

PS: I.P. Estate

State Vs. Mohd. Arif @ Kake

14.04.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Mohd. Ilyas, Ld. Counsel for applicant/accused.

1. This is an application seeking bail under the offences U/s 302/307/34 IPC and U/s 27/54/59 of IPC
2. Observations given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., Hon'ble Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ).
3. Having heard the arguments and having regard to the offences involved, such case does not fulfill the criteria of lenient view as mentioned by Hon'ble Supreme Court and Hon'ble High Court above. Same does not fall under the category of urgent hearing. Application is dismissed accordingly.

(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020



**FIR No. 142/17**

**PS: Sarai Rohilla**

**State Vs. Amit Kumar Etc.**

14.04.2020

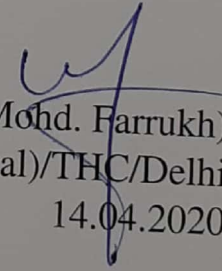
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the ground that grand mother of applicant/accused has expired and applicant/accused is to perform last rites of his grand mother.

2. Notice of interim bail application be issued to the IO with direction to file reply to interim bail application.

Put up for consideration on 15.04.2020.

  
(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

14.04.2020

**FIR No. 1360/18**

**PS: Burari**

**State Vs. Jitender Bhati @ Happu & Ors.**

14.04.2020

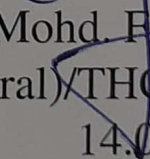
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Raghav Narayan, Ld. Counsel for applicant/accused.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the medical ground of applicant/accused.

2. Notice of interim bail application be issued to the IO with direction to file reply to interim bail application and to the Jail Superintendent concerned for filing report qua health of the applicant/accused.

Put up for consideration on 18.04.2020.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 5/12**

**PS: Kamla Market**

**State Vs. Reshma and Anr.**

14.04.2020

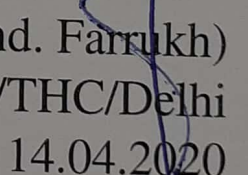
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Amit Kumar, Ld. Counsel for applicant/accused.

An application seeking interim bail has been filed on behalf of applicant/accused Parvbez Ahmed Sheikh in view of direction dated 07.04.2020 given by High Power Committee and Order passed by Hon'ble Supreme Court of India.

Notice of interim bail application be issued to IO with direction to file reply by next date of hearing.

Put up for consideration on 18.04.2020.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020

**FIR No. 34/19**  
**PS: DBG Road**  
**State Vs. Urmila**

14.04.2020

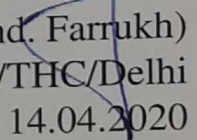
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the medical ground of applicant/accused.

2. Notice of interim bail application be issued to the IO with direction to file reply to interim bail application and to the Jail Superintendent concerned for filing report qua health of the applicant/accused.

Put up for consideration on 16.04.2020.

  
(Mohd. Farrukh)  
ASJ-05 (Central)/THC/Delhi  
14.04.2020